

Annexure 3 Name of the Corporate Debtor: Blu-Smart Mobility Limited Date of commencement of CIRP: 28-07-2025 List of Creditors as on: 28-11-2025														
List of Secured Financial Creditors (other than Financial Creditors belonging to any class of Creditors)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be setoff	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Clime Finance Private Limited	06-08-2025	83,614,344.18	81,700,921.67	Term Loan	First Pari-Passu Charge for Movable Properties including Plant & Machinery, Intangible assets, Receivables and Bank A/cs except Digital Escrow Account	-	No	3.39%	-	-	1,913,422.51	-	Claim has been provisionally admitted.
2	Capup Financial Services Private Limited	07-08-2025	17,812,936.00	17,812,936.00	Term Loan	Floating paripasu floating charge on all existing and future book debts ,receivables, inventory, unencumbered Cash and Cash equivalents	Yes	No	0.74%	-	-	-	-	Claim has been provisionally admitted.
3	Catalyst Trusteeship Limited for and on behalf of MMG Realtech Private Limited (ISIN - INE0B7Y07100)	08-08-2025	153,324,783.00	153,324,783.00	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	6.36%	-	-	-	-	Claim has been provisionally admitted.
4	Catalyst Trusteeship Limited for and on behalf of LC Venture Debt Fund	11-08-2025	26,190,752.00	26,190,752.00	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	1.09%	-	-	-	-	Claim has been provisionally admitted.
5	Catalyst Trusteeship Limited for and an behalf of Incred Credit Opportunities Fund – I	11-08-2025	13,398,443.00	13,398,443.00	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.56%	-	-	-	-	Claim has been provisionally admitted.
6	Catalyst Trusteeship Limited for and on behalf of Sree Rayalaseema Hi-Strength Hypo Ltd., TGV Industries Pvt. Ltd, Pico Capital Pvt. Ltd. And Others (ISIN - INE0B7Y07092 and INE0B7Y07118)	11-08-2025	248,271,291.00	238,047,450.34	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	9.88%	-	-	10,223,840.66	-	Claim has been provisionally admitted.
7	Catalyst Trusteeship Limited for and on behalf of Promila Grover, Basons Investments Pvt Ltd. and others (ISIN - INE0B7Y07159)	11-08-2025	149,674,242.00	149,468,781.57	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	6.20%	-	-	205,460.43	-	Claim has been provisionally admitted.
8	Catalyst Trusteeship Limited for and on behalf of India Emerging Credit Opportunities Fund, J.P. Plaschem Pvt. Ltd. and others (ISIN - INE0B7Y07142)	11-08-2025	99,195,128.00	99,057,799.10	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	4.11%	-	-	137,328.90	-	Claim has been provisionally admitted.
9	Catalyst Trusteeship Limited for and on behalf of Zahan Nikhil Sawhney, Vishakha Anil Chokhani and others (ISIN - INE0B7Y07134)	11-08-2025	98,915,097.00	86,627,861.48	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	3.59%	-	-	12,287,235.52	-	Claim has been provisionally admitted.
10	Catalyst Trusteeship Limited for and on behalf of RV Investment & Dealers Pvt. Ltd., Promila Grover and others (ISIN - INE0B7Y07126)	08-08-2025	82,151,755.15	82,151,755.15	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	3.41%	-	-	-	-	Claim has been provisionally admitted.
11	Spectrum Trimpe Pvt. Ltd.	09-08-2025	10,425,477.00	9,954,472.90	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.41%	-	-	471,004.10	-	Claim has been provisionally admitted.
12	Vishakha Anil Chokhani	09-08-2025	12,819,573.00	12,186,025.34	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.51%	-	-	633,547.66	-	Claim has been provisionally admitted.
13	Citra Financials Private Limited	11-08-2025	6,948,221.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	6,948,221.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands non-admitted.
14	J.P.Plaschem Private Limited	11-08-2025	15,885,803.24	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	15,885,803.24	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands non-admitted.

(Amount in ₹)														
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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
15	Manjulaben Rameshchandra Jain	11-08-2025	10,590,536.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	10,590,536.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands non-admitted.

(Amount in ₹)														
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16	Nirmala Organic Farms & Resorts Private Limited	11-08-2025	9,826,682.44	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	9,826,682.44	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
17	Radicura Infra Limited	11-08-2025	9,826,682.44	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	9,826,682.44	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
18	Rohit Sood	11-08-2025	2,888,304.51	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	2,888,304.51	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
19	Sree Rayalaseema Dutch Kassenbouw Private Limited	11-08-2025	2,161,098.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	2,161,098.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
20	Sree Rayalaseema Hi Strength Hypo Limited	11-08-2025	54,027,398.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	54,027,398.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
21	TGV Industries Private Limited	11-08-2025	32,416,438.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	32,416,438.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
22	Zahan Nikhil Sawhney	11-08-2025	20,696,174.78	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	20,696,174.78	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
23	NP1 Capital Trust	17-08-2025	19,344,666.00	19,344,666.00	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.80%	-	-	-	-	Claim has been provisionally admitted.
24	Catalyst Trusteeship Limited for and on behalf of Debenture Holders holding NCDs bearing ISINs as INE0B7Y07027, INE0B7Y07043, INE0B7Y07050, INE0B7Y07076 claiming unpaid TDS Amounts with appropriate tax authorities by issuer company.	05-09-2025	752,004.00	-	Debentures	Hypothecation over Movable and Current Assets of Corporate Debtor	-	No	0.00%	-	-	752,004.00	-	Based on the claimant's confirmation, the claim submitted by Catalyst Trusteeship Ltd. (Debenture Trustee) on behalf of debentureholders will be admitted, and the individual debenture holder's claim stands <u>non-admitted</u> .
Total			1,181,157,829.74	989,266,647.56					41.05%			191,891,182.18		

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

1. In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.

(Amount in ₹)													
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		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
<p>2. The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.</p> <p>3. It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.</p> <p>4. The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.</p> <p>5. It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.blusmart@npvinsolvency.in), to follow-up on their claim for quick actions.</p>													